

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

**CP (IB) No. 99/9/HDB/2023
AND
IA (IBC) 1443/2024 in CP (IB) No. 99/9/HDB/2023
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

G S Agencies

...Operational Creditor

AND

M/s. Jiva Steels Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1443/2024

Mr Vakiti Vineeth Reddy, Resolution Professional present through Video Conference and states that due to certain developments in constitution of members of COC there is a likelihood of the CIRP process being withdrawn and therefore, requested that the matter may be adjourned by 10 days.

Call on 24.07.2024, for withdrawal/ for hearing as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)